LANDING OF A FOREIGN AIRCRAFI AT MURUD BEACH

SHRI BHUPESH GUPTA:
SHRI A. D. MANI:
SHRI NIRANJAN SINGH:
SHRI SANKAR PRATAP
SINGH DEV:
*138. SHRI R. S. KHANDEKAR:
SHRI P. K. KUMARAN:
SHRI SUNDAR MANI
PATEL:
SHRI P. L. KUREEL URF
TALIB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigation into the unauthorised landing of a foreign aircraft at Murud Beach (Maharashtra State) and the subsequent escape of the pilots of the aircraft from this country has been completed;

(b) if so, what are the result of the investigation; and

(c) whether in this connection the assistance of any foreign Government was sought?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISURHLAL HATHI): (a) to (c) A statement has been laid on the Table of the House. [See Appendix XLIX, Annexure No. 4.]

FINANCIAL CRISIS IN D.M.C.

•139. SHRI SITARAM JALPURIA: SHRI JAGAT NARAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the Delhi Municipal Corporation faced a financial crisis in the months of July and August, 1964;

(b) if so, whether the Corroration asked the Central Covernment for immediate financial relief; (c) the amount given as relief to the Corporation by the Government; and

(d) whether Government propose to hold any enquiry into the causes of this financial crisis?

THE DEPUTY MINISTER IN THE MINISTRY HOME AFFAIRS OF (SHRI L. N. MISHRA): (a) and (b) The Delhi Municipal Corporation informed the Government in June. 1964 that the ways and means position of the General Fund of the Corporation was unsatisfactory and that Government should make advance payment of the grant-in-aid, loans and assigned taxes due to the Corporation.

(c) Government have so far sanctioned payment of (i) assigned taxes amounting to Rs. 2.65,56.990.00; (ii) Rs. Grants-in-aid amounting to and (iii) Loans 1,71,13,968.00; amounting to Rs. 25,00,000. A statedetails of the ment showing the actual amount drawn by the Delhi Municipal Corporation up to 7th September, 1964 is placed on the Table of the House. [See Appendix XLIX, Annexure Nos. 9-10.]

(d) It is proposed to appoint a Committee to hold an enquiry into the financial resources and requirements of the Corporation.

ABROGATION OF ARTICLE 370 OF THE CONSTITUTION

•140. TIWARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the recent demand of the Jammu and Kashmir National Conference for abrogation of Article **370** of the Constitution; and